

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 379 OF 2018 &
IA NO. 1739, 1740, 1741 OF 2018**

Dated: 20th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**H-Energy Private Limited ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sajan Sen, Sr. Adv.
Mr. Sakya Singha Chaudhary
Ms. Astha Sharma
Ms. Samyakya Mukku

Counsel for the Respondent(s) : Mr. Utkarsh Sharma for PNGRB

ORDER

At the request of the learned counsel for both parties, the matter is adjourned to **10th April, 2019**. Meanwhile, the interim order, if any, shall continue till next date of hearing.

**(B.N. Talukdar)
Technical Member (P&NG)**

Js/ss

**(Justice Manjula Chellur)
Chairperson**